

**HIGH COURT OF JHARKHAND, RANCHI**

**Advertisement No. 01 /Accts. /2021**

Applications are invited from the eligible candidates for engagement of Law Researchers/ Research Associates in **The High Court of Jharkhand, Ranchi** on **contractual basis** at monthly remuneration of **Rs. 30,000/- only**.

The contractual engagement shall be for a term of one year, which may be extended once for one year. Maximum period of engagement shall be two years.

**1. Eligibility Criteria:**

- (i) **Age:** A candidate shall not be less than 21 years and not more than 28 years of age, as on the date of advertisement.
  
- (ii) **Educational qualification:**
  - a. Any fresh Law Graduate/ Post Graduate from a University/ College recognised by the Bar Council of India shall be eligible to apply.
  - b. Students studying in the 5<sup>th</sup> year of a 5 year Law course or Final year of a 3 year Law course will also be eligible for engagement and their final selection would be subject to their passing of the final year examination of LL.B. prior to their engagement.
  - c. Candidates having familiarity with computer will get preference in matter of selection.
  - d. The candidature of a candidate who is practicing Lawyer must be recommended by a designated Senior Advocate or in case applicant is other than Lawyer, by the Head of the last Law School/ College/ University attended by him/her.
  - e. The candidates who have passed all his / her examinations in the first attempt with at least 60% aggregate marks will alone be eligible to apply.
  - f. The candidates pursuing Post Graduate degree in Law or any other Degrees or Programme requiring their compulsory attendance will not be eligible to apply for the engagement.

## **2. Honorarium/ Stipend of Law Researcher/ Research Associate:**

(i). Each Law Researcher/ Research Associate will be paid a consolidated amount of Rs. 30,000/- per month as Honorarium/ stipend for his engagement or such higher amount as may be prescribed by the State Government from time to time in this regard.

(ii). The Law Researcher/ Research Associate shall not be entitled to any other allowance and/ or remuneration, and will not be treated as a permanent or otherwise employee of the High Court of Jharkhand, Ranchi or the State Government.

## **3. Bar to Practice:**

(i) The Law Researcher/ Research Associate for Hon'ble Judges shall not be entitled to practice as a lawyer or to take up any employment, engagement of whatsoever nature on full time or on part time basis.

(ii) The Law Researcher/ Research Associate attached to a particular Hon'ble Judge shall not be entitled to appear before the Hon'ble Judge with whom he/ she was attached for a period of one year from the date of termination of the engagement.

(iii) He/ she shall not be entitled to appear in any case handled by the Hon'ble Judge to whom he/ she was attached, if he/ she had worked on that case.

## **4. Confidentiality:**

(i) The Law Researcher/Research Associate shall maintain devotion to duty and high moral standard during the term of engagement. He/she shall maintain high standard of reputation and integrity commensurate with the responsibilities entrusted to him/her. He/she shall maintain utmost secrecy in respect of matters which come to his/her notice by virtue of the engagement and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or his/her deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with other, or in any manner. He/She will not disclose any fact which comes to his/her knowledge on account of such official attachment even after completion of term of engagement unless such disclosure is legally required in discharge of lawful duties.

- (ii) If any Law Researcher, Research Associate for any purpose prejudicial to the safety or interest of High Court of Jharkhand, Ranchi makes any note or other document or information which is calculated to be or might be or is intended to be, directly or indirectly, useful to an outsider or any other person or any other thing is leaked out because of mishandling of papers of his/her discussion and deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with others, or in any manner; or obtains, collects, records or publishes or communicates to any other person any secret official work, or any note or other document or information which is calculated to be or might be or is intended to be, directly or indirectly, useful to an outsider or any other person or which relates to a matter the disclosure of which is likely to effect the sovereignty and integrity of this Court, he/she shall be punishable under the provisions of the Indian Penal Code and the Indian Official Secrets Act, 1923 as applicable to any public servant.

**5. Enclosures to be submitted with the application form:**

- i. Matriculation Certificate in proof of date of Birth.
- ii. Marksheet (of all the semesters/ years) of Law Graduation and Post Graduation (if applicable).
- iii. Provisional/Original degree Certificate of Law Graduation and Post Graduation (if applicable).
- iv. Recommendation by a designated Senior Advocate or in case applicant is other than Lawyer, by the Head of the last Law School/ College/ University attended by him/her.
- v. Computer certificate, if any.

**6. Selection Procedure: The selection shall be based on merit and interview.**

**IMPORTANT**

1. Format of application form can be viewed and downloaded from the Official Website of High Court of Jharkhand, Ranchi i.e. [www.jharkhandhighcourt.nic.in/recruitment](http://www.jharkhandhighcourt.nic.in/recruitment).
2. Candidates may submit scanned copy of filled up application form in the prescribed format along with scanned copy of enclosures in a **single "pdf file"** (not exceeding 10 Mb) on the E-mail address of the Registrar General, High Court of Jharkhand, Ranchi i.e. [rgjhc.jhr@gmail.com](mailto:rgjhc.jhr@gmail.com) **from 17.12.2021 to 07.01.2022 only.**
3. The candidates should possess sound health, good moral character and should not be involved in or related to any criminal case or any type of offence/ act involving moral turpitude.

4. The decision of the Selection Committee/High Court for engagement of Law Researcher/ Research Associate shall be final and binding on all concerned and no communication in this regard shall be entertained.
5. The engagement as Law Researcher/ Research Associate shall not confer any right of any employment under the High Court or the State Government.
6. The information regarding names of shortlisted candidates, schedule of Interview and venue will be announced later, on the Official Website of High Court of Jharkhand, Ranchi.
7. The shortlisted candidates shall be called for Interview individually through the E-mail addresses provided by them. If, however, any candidate does not receive the Admit Card, he/ she may contact the Registrar General of High Court at least two days before the scheduled date of Interview.
8. Canvassing in any form shall result in rejection of the candidature.
9. No advance copy will be accepted.
10. Candidate is advised to go through the requirements of eligibility, age etc. and satisfy himself/ herself that he/ she is eligible before applying. Original of supporting documents will be sought at the time of Interview.
11. If at the time of scrutiny, any claim made in the application is not found substantiated, the candidature will be cancelled and no further claim will be entertained in this regard. The High Court's decision in this regard shall be final and binding.
12. The candidate must write his/ her name, date of birth, father's name strictly as given in the Matriculation/ 10<sup>th</sup> Certificate otherwise, his/ her candidature will summarily be rejected/ cancelled at the time of scrutiny of application forms/ Document verification at the time of Interview or at any stage/ level it comes into the notice of the High Court of Jharkhand, Ranchi.
13. Application with illegible/ blurred photograph and/ or signature will be rejected.
14. Request for change/ correction in any particulars in the application form, after the closing date, will not be entertained under any circumstances.
15. Candidate is not required to send the printout of duly filled application form or any documents to the High Court of Jharkhand, Ranchi. Candidate is suggested to keep a printout of the duly filled application with himself/ herself for future requirement.
16. The High Court shall have authority to postpone or cancel the engagement process without mentioning reason at any time.
17. The decision of the Court for engagement shall be final and binding on all concerned and no communication shall be entertained in this regard.
18. Incomplete applications or applications not conforming to the aforesaid prescribed requirements shall be rejected and no further communication will be entertained in this regard.
19. No TA/ DA shall be paid to the applicants for appearing in the interview.

**By order,**

**Sd/-**

**Registrar General**

**Date : 17.12.2021**

**FORMAT**  
**APPLICATION FORM**

**ADVERTISEMENT NO. 01/ACCTS./ 2021**

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**APPLICATION FOR THE POST OF LAW RESEARCHER / RESEARCH ASSOCIATE**

1. Name of the applicant (in capital letters):
2. Father's/Husband's name:
3. Address for communication with Pin Code: \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
4. Permanent Address with Pin Code :  
\_\_\_\_\_  
\_\_\_\_\_
5. Date of Birth: Date.....Month.....Year.....
6. Age (on the date of Advt.) Year.....Month.....Date.....
7. Place of Birth: \_\_\_\_\_
8. Nationality: \_\_\_\_\_
9. (a) Mobile No.: \_\_\_\_\_  
(b) Email ID : \_\_\_\_\_

10. Educational & Professional Qualifications:

Examination Passed	Name of Board/ Universit	Name of Institution / College	Year of passing	% of marks obtained					
Matric									
Inter									
Law Graduation				Per Semester (if 3 year Degree Course)					
				Per Semester (if 5 year Degree Course)					
Post Graduation				Per Semester					

11. Special qualification, if any: \_\_\_\_\_  
\_\_\_\_\_

12. Work Experience (if applicable) : \_\_\_\_\_  
\_\_\_\_\_
13. Sex (please specify): .....
14. Whether presently studying in the 5<sup>th</sup> year of a 5 year Law course or Final year of a 3 year Law course (Yes/No): \_\_\_\_\_
15. Documents uploaded (please tick the name of the document)
- i. Matriculation Certificate in proof of date of Birth.
  - ii. Marksheet (of all the semesters/ years) of Law Graduation and Post Graduation (if applicable).
  - iii. Provisional/Original degree Certificate of Law Graduation and Post Graduation (if applicable).
  - iv. Recommendation by a designated Senior Advocate or in case applicant is other than Lawyer, by the Head of the last Law School/ College/ University attended by him/her.
  - v. Computer certificate, if any

#### **DECLARATION**

It is hereby declared that the information furnished by me herein above is true to my personal knowledge and belief. It is also declared that neither Criminal case is pending against me nor I have ever been punished by any Court of law, nor am I involved in or related with any Criminal case for any offence involving moral turpitude. I know that if anything stated herein above turns out to be false, the High Court of Jharkhand may cancel my candidature at any stage of selection process and may debar me from appearing in the Interview at its sole discretion. I further declare that if I am engaged as Law Researcher/ Research Associate, on any false or incorrect information, my engagement shall be terminated/ cancelled and I shall be liable for prosecution under the Law.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**Signature of Candidate**

**SCHEME FOR ENGAGEMENT OF LAW RESEARCHER/ RESEARCH ASSOCIATE FOR THE HON'BLE JUDGES IN THE HIGH COURT OF JHARKHAND**

**OBJECT :**

The object of this scheme is to engage Law Researcher/Research Associate for the Hon'ble judges in the Jharkhand High Court in order to assist the Hon'ble Judges in discharge of their judicial and administrative work by searching out latest and governing case laws, article papers, taking down notes of arguments, as well as preparation of speeches and articles. Such an engagement, to assist Hon'ble Judges in Judicial and administrative work, would also add and enrich the knowledge and experience of concerned Law Researcher/ Research Associate and expose them to various facets of legal practice, procedure and research in the High Court.

**REQUIREMENTS OF ENGAGEMENT :**

The Nature of Engagement of the Law Researcher/ Research Associate will be to assist the Hon'ble Judges in discharge of their judicial and administrative work. The Law Researcher/ Research Associate may carry out search and research in matters and on such legal issues as may be required by the Hon'ble Judge to whom he/she is assigned and would further be required to perform the following functions:

- (I) Carry out the Research duties under direct control of the Hon'ble Judge with whom he/she is attached.
- (II) To read the case files and prepare the case summary, notes and chronological events of such a comprehensive nature that it may give a complete view of the matter to the Hon'ble Judge including the legal questions involved and the latest case laws having bearing on the cases either ways.
- (III) To search out case law, articles, papers and other relevant materials required in discharge of judicial and administrative work, assistance in preparation of judgments, corrections and proof reading.

(IV) To remain present in the Court during hearing of cases and to prepare notes of arguments along with research on citations.

(V) To identify facts, issues and questions that may arise in the course of arguments or as may be relevant for judgment.

(VI) To maintain record of judgments passed by the Hon'ble Judge along with the point of law decided in that particular case and to maintain it in such a manner as to be very conveniently available to the Hon'ble Judge for any purpose whatsoever and retrievable as and when required.

(VII) To perform whatever is directed in the course of engagement of him/her with regard to procedural and substantive law.

(VIII) To assist the Hon'ble Judge in preparation of any speech/academic paper and provide assistance in important conferences.

(IX) To be acquainted with court procedures viz., method of filing of various categories of cases, provisions of law, movement of cases before and after filing, etc

(X) Maintain statistical reports including delivery of judgments.

(XI) Maintenance of books, research papers and materials.

**The Law Researcher/Research Associate shall be initially placed as law-Trainees with the Hon'ble Judges, as per requirement, for a period of one year which may be extended once for one year and maximum period of engagement shall be two years.**

**ELIGIBILITY CRITERIA :**

(I) A Candidate to be engaged shall not be less than 21 years and not more than 28 years of age, as on the date of Advertisement.

(II) Any fresh Law Graduate/Post Graduate from a University/ College recognized by the Bar Council of India shall be eligible to apply/ serve as Law Researcher/ Research Associate for Hon'ble Judges;

(III) Students studying in the Fifth Year of a Five Year Law Course or final year of a three year course shall also be eligible for the engagement and their



final selection would be subject to their passing of the Final Year examination of L.L. B prior to their engagement;

(IV) Candidates having familiarity with Computer will get preference in matter of selection;

(V) The candidature of a candidate who is practicing lawyer must be recommended by a designated Senior Advocate or in case applicant is other than lawyer, by the Head of the last Law School/College/University attended by him/ her;

(VI) The Candidates who have passed all his/her Examinations in the first attempt with at least 60% aggregate marks will alone be eligible to apply;

(VII) The Candidates pursuing Post Graduate Degree in Law or any other Degrees or Programme requiring their compulsory attendance will not be eligible to apply for the engagement.

**HONORARIUM/STIPEND OF THE LAW RESEARCHER/ RESEARCH ASSOCIATE :**

(I) Each Law Researcher will be paid a consolidated amount of Rs 30,000/- per month as honorarium/stipend for his engagement or such higher amount as may be prescribed by the State Government from time to time in this regard.

(II) The Law Researcher shall not be entitled to any other allowance and/ or remuneration, and will not be treated as a permanent or otherwise employee of the High Court or the State Government.

**SPECIAL TERMS OF ENGAGEMENT :**

(1) The Law Researcher shall be assigned to any Hon'ble Judge of the High Court under orders of Hon'ble the Chief Justice so as to enable the Law Researcher/Research Associate to assist the Hon'ble Judge concerned in

matters of assimilating facts of different cases and gathering research materials in research of case law and statute law.

(2) The Law Researcher/ Research Associate for Hon'ble Judges shall work under directions of the assigned Hon'ble Judge either in the Court or at the residence of the Hon'ble Judge or in the Court Library as and when required by the assigned Hon'ble Judge.

(3) One Law Researcher/ Research Associate shall be attached with Hon'ble Chief Justice so also one with each Hon'ble Judge. Premature discharge of the engagement of Law Researcher/ Research Associate after giving one month notice or one month salary in lieu thereof shall be lawful.

(4) A Law Researcher/ Research Associate for Hon'ble Judge intending to leave engagement at premature stage shall be required to give prior notice of two months or residuary tenure of engagement whichever is higher.

(5) The Law Researcher/ Research Associate for Hon'ble Judges shall maintain devotion to duty and high standard of morality and integrity during the term of engagement. He will not disclose any fact which comes to his knowledge on account of such official attachment during or after completion of term of engagement unless such disclosure is legally required in discharge of lawful duties.

(6) The Law Researcher/ Research Associate will not accept any other assignment during term of engagement as Law Researcher/Research Associate for Hon'ble Judges.

(7) The Law Researcher/ Research Associate shall abide by such other rules and conditions as may be prescribed by Hon'ble the Chief Justice.

(8) The Law Researcher/ Research Associate shall, upon acceptance of his/her engagement, as such, undertake in writing to abide by the Rules and shall, in particular, undertake that he/she shall perform his/her duties with due diligence and discipline maintaining confidentiality about all the matters and information that he/she may come across during the discharge of his/her duties. On successful completion of term of engagement, a certificate by the Registrar General shall be issued, in form as may be prescribed. If the

engagement is terminated before completion of original term, due to premature discharge by the High Court, or due to voluntary giving up engagement, by person concerned, no such certificate shall be given.

**TERMS AND NATURE OF JOB :**

(1) Law Researcher/ Research Associate for Hon'ble Judges shall be engaged on purely temporary and contractual basis for a term of One year subject to his/her performance to the satisfaction of Hon'ble Judge with whom he/she is attached and the same shall not entail person concerned to claim any regular appointment. The term of engagement may be extended once for one year and maximum period of engagement shall be two years, subject to the approval of Hon'ble the Chief Justice or the Committee nominated by Hon'ble the Chief Justice.

(2) The job of Law Researcher/ Research Associate for Hon'ble Judges will be full time job and the Law Researcher/ Research Associate for Hon'ble Judges may also be required to attend the residential office of the concerned Hon'ble Judge, in addition to normal duty during office hours.

(3) He/She may be required to attend the office/residential office, even on gazetted/ local holidays. However, the time schedule shall be mutually adjusted by the Hon'ble Judge concerned, so as to make convenient working of the Law Researcher/Research Associate as well as the Hon'ble Judge concerned.

(4) The engagement as Law Researcher/Research Associate shall not confer any right of any employment under the High Court or the State Government.

**CONDITIONS OF WORK :**

(1) He/ she will not leave headquarter without seeking permission from Hon'ble Judge concerned.

(2) He/ She will not avail leave without getting it sanctioned. In any case of emergency, he/she will immediately contact and convey the Hon'ble Judge concerned, of his/her inability to attend office during the period of engagement.

(3) The headquarters of Law Researcher/Research Associate shall be the High Court at Ranchi he/she shall not leave during working hours of the High Court without permission of the Judge to whom he/she is assigned.

(4) The Law Researcher/Research Associate may be required by the Hon'ble Judge to whom he/she is assigned to assist on public or weekly holidays.

### **CASUAL LEAVE :**

Law Researchers/ Research Associates will be entitled to avail Casual Leave as applicable for the employees of the State Government but they shall not be entitled for any other leave.

### **BAR TO PRACTICE :**

(1) The Law Researcher/Research Associate for Hon'ble Judges shall not be entitled to practice as a lawyer or to take up any employment, engagement of whatsoever nature either on full-time or on part-time basis.

(2) The Law Researcher/Research Associate attached to a particular Hon'ble Judge shall not be entitled to appear before the Hon'ble Judge with whom he/she was attached for a period of one year from the date of termination of the engagement.

(3) He/she shall not be entitled to appear in any case handled by the Hon'ble Judge to whom he/she was attached, if he/she had worked on that case.

(4) The Law Researcher/Research Associate shall perform his/her duties with due diligence and discipline maintaining confidentiality about all matters and information that he/she may come across during the discharge of his/her duties.

### **SELECTION PROCEDURE :**

(1) The Selection shall be based on merit and interview and the selection will be made by Hon'ble the Chief Justice or the Committee appointed by Hon'ble the Chief Justice.

- (2) Selection for engaging Law Researcher/Research Associate shall be made by notifying requirement and thereby inviting applications from willing candidates.
- (3) The pro-forma of advertisement shall be prescribed from time to time.
- (4) Such application shall be made in the form as is prescribed and downloaded from website accompanied with the copies of documents as enumerated in that form.
- (5) Simultaneously, Law Institutions by way of publication may also be intimated of notification about the requirement of Law Researcher/Research Associate along with Registrar of Universities to persuade students and forward applications of willing candidates along with their recommendations.
- (6) There shall be a select list and waiting list of Law Researchers/Research Associate. In case any Law Researchers/Research Associate is terminated, then the candidates from the waiting list shall be engaged.

**CONFIDENTIALITY CLAUSE :**

(1) The Law Researcher/Research Associate shall maintain devotion to duty and high moral standard during the term of engagement. He/she shall maintain high standard of reputation and integrity commensurate with the responsibilities entrusted to him/her. He/she shall maintain utmost secrecy in respect of matters which come to his/her notice by virtue of the engagement and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or his/her deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with others, or in any manner. He/She will not disclose any fact which comes to his/her knowledge on account of such official attachment even after completion of term of engagement unless such disclosure is legally required in discharge of lawful duties.

(2) If any Law Researcher, Research Associate for any purpose prejudicial to the safety or interest of High Court of Jharkhand, Ranchi makes any note or other document or information which is calculated to be or might be or is intended to be, directly or indirectly, useful to an outsider or any other person or any other thing is leaked out because of mishandling of papers of his/her

discussion and deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with others, or in any manner; or obtains, collects, records or publishes or communicates to any other person any secret official work, or any note or other document or information which is calculated to be or might be or is intended to be, directly or indirectly, useful to an outsider or any other person or which relates to a matter the disclosure of which is likely to effect the sovereignty and integrity of this Court, he/she shall be punishable under the provisions of the Indian Penal Code and the Indian Official Secrets Act, 1923 as applicable to any public servant.

**TERMINATION CLAUSE :**

A Law Researcher/Research Associate can be terminated on one or the other ground after giving one month notice to him/her or one month salary in lieu thereof.

**UNDERTAKING :\_**

Before taking over engagement, Law Researcher/ Research Associate shall submit an undertaking, in the format as may be prescribed in Schedule-I, before Registrar General.

**CERTIFICATE :\_**

1. On successful completion of term of engagement, a Certificate will be issued by the Registrar General, in form as is prescribed in Schedule-II.
2. If the engagement is terminated before completion of original term due to premature discharge by the High Court of Jharkhand, Ranchi or due to voluntarily giving up engagement by person concerned, no such Certificate shall be given unless the Hon'ble Judge with whom he/she was attached directs otherwise.

## **Schedule -I**

### **UNDERTAKING**

I, \_\_\_\_\_, do hereby undertake and accept the following terms and conditions of my engagement as Law Researcher/ Research Associate:

- a) I have been engaged purely on contractual basis and no claim as an employee of the Court shall be made by me.
- b) My period of engagement can be terminated after giving one month notice or one month salary in lieu thereof. I shall not give up my engagement as Law Researcher/ Research Associate before completion of my term of engagement. If I give up the engagement before completing my term, I shall not be entitled to any experience certificate.
- c) I shall render duty at the Court/Chambers/Residential Office of Hon'ble the Chief Justice /Hon'ble Judge according to the convenience of His Lordship and the duty hours shall be such as prescribed by the concerned Hon'ble Judge. I shall be punctual in attending to my duties.
- d) I shall be granted such leave of absence as may be approved by the Hon'ble Judge to whom I am attached.
- e) I shall not absent myself from duty without prior permission of the Hon'ble Judge. In case of absence due to sudden illness or some other unforeseen circumstances beyond control, I shall give intimation thereof at the Residential Office of the Hon'ble Judge without delay. I understand that no stipend will be paid for any unauthorized absence from duty.
- f) I shall maintain a high standard of reputation, devotion to duty and high moral standard during the term of engagement. I shall maintain high standard of integrity commensurate with the responsibilities entrusted to me. I shall maintain utmost secrecy in respect of matters which come to my notice by virtue of the engagement and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or my deliberations/ discussions/ public interview/ participation in public debate about matters of High Court with others, or in any manner. I will not disclose any fact which comes to my knowledge on account of such official attachment even after completion of term of engagement unless such disclosure is legally required in discharge of lawful duties

- g) At all times i.e. even after the completion of the engagement, I shall maintain complete secrecy regarding the work assigned to me by the Hon'ble Judge.
- h) I understand that I shall be governed by the provisions of the Indian Penal Code and the Indian Official Secrets Act, 1923 as applicable to any public servant.
- i) I shall not practice as an Advocate in any Court of Law during the course of engagement as Law Researcher/ Research Associate.
- j) I shall not be entitled to appear before the Hon'ble Judge with whom I was attached, for a period of one year, from the date of termination of the engagement.
- k) I shall not be entitled to appear in any case handled by the Hon'ble Judge to whom I was attached, if I worked on that case.

In addition, I do hereby affirm that I have carefully read the Scheme for engagement of Law Researcher/ Research Associate for the Hon'ble Judge(s) in the High Court of Jharkhand, Ranchi and have fully understood the provisions contained therein. I understand and do undertake that I am bound by the provisions contained in the above-said Scheme and that I will abide by the provisions contained in it during the course of my engagement as Law Researcher/ Research Associate as also after end of the said engagement.

**Signature** \_\_\_\_\_

**Name:** \_\_\_\_\_



**Schedule - II**

(J.H.C. Sch. 1-7)

**Phone number:**

**Office: 0651-2481449 Ext.: 116**

**EPABX No. : 2480307, 2481308**

**Fax No. : 0651-2481116**

**From,  
Registrar General  
High Court of Jharkhand,  
Ranchi.**

**CERTIFICATE**

Certified that \_\_\_\_\_ was granted short term contractual engagement as Law Researcher/ Research Associate in the High Court of Jharkhand, Ranchi with effect from \_\_\_\_\_ till \_\_\_\_\_ on a fixed monthly stipend of Rs.30,000/-.

**Registrar General**